

**ALLOTMENT OF SCOOTERS**

\*382. SHRI JAGAT NARAIN; Win the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that from among those who are eligible for the allotment of scooters from Government quota, the officers of the rank of Under Secretary and above get the scooters within a year whereas the officers below this rank are required to wait for 3 to 5 years;

(b) if so, the reasons for this discrimination; and

(c) whether Government propose to reconsider the whole policy in respect of the eligibility and allotment of scooters?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH): (a) to (c) A statement, is laid on the Table of the Sabha.

**STATEMENT**

(a) and (b) Applications received for allotment of scooters are classified under certain specified categories and a separate quota of scooters has been fixed for each of these categories. Officers drawing a salary of Rs. 900 and above constitute one of these categories and a small quota of scooters has been earmarked for them. Since the number of applications received from officers coming in this category is relatively small, the waiting period for getting allotment of a scooter by them from the Central Government quota is shorter than in the case of some of the other categories.

(c) No proposal to modify this procedure is under consideration at present.

श्री जगत नारायण : मैं वजीर साहब से यह जानना चाहता हूँ कि उन्होंने अपने स्टेटमेंट में जो यह लिखा है "Applications received for allotment of scooters are classified under certain

specified categories and a separate quota of scooters has been fixed for each of these categories."

तो मैं उनसे यह जानना चाहता हूँ कि स्कूटर हासिल करने के लिए सरकारों मुलाजिमों को उन्होंने कितनी कैटेगरी में बांटा है ? स्कूटर का मिलना कितना तनख्वाह से शुरू होता है और कार का अलॉटमेंट कितनी तनख्वाह से शुरू होता है, यह बात मैं जानना चाहता हूँ ?

श्री फखरुद्दीन अली अहमद : जहाँ तक अफसरों का ताल्लुक है उनकी हमने कुछ कैटेगरीज कर रखी हैं। एक तो वे हैं जिनकी सेलरी 900 रु० से ज्यादा हो और दूसरे वे हैं जिनकी सेलरी 500 रु० से 899 रु० के दरमियान हो। तीसरी नान-एग्जीक्यूटिव टाइन की है और इनमें कुछ एग्जीक्यूटिव और कुछ नान एग्जीक्यूटिव आते हैं और चौथी कैटेगरी उन-लोगों की है जिनकी तनख्वाह 300 रु० से 499 तक के दरमियान है। इस कैटेगरी को हमने डिवाइड कर रखा है क्योंकि "बी" और "सी" कैटेगरी में नम्बर आफ अप्लिकेंट ज्यादा है। यही बजह है कि उनको ज्यादा देर तक ठहरना पड़ता है। चूंकि नम्बर आफ अप्लिकेंट ज्यादा कैटेगरी में कम है इसलिए उन्हें डेढ़ और दो वर्ष के अन्दर स्कूटर मिल जाता है।

श्री जगत नारायण : क्या मैं वजीर साहब से जान सकता हूँ कि उनके पास इस तरह की शिकायत आई है कि जो आफिसर 900 रु० से ज्यादा तनख्वाह पाते हैं ? जिन्हें कार मिल सकती है वे स्कूटर भी हासिल करने की कोशिश करते हैं। इस तरह के लोगों को स्कूटर आउट आफ टर्न भी दिये जाते हैं तो क्या इस तरह को उनके पास कोई शिकायत आई है और इस शिकायत को दूर करने की उन्होंने क्या कोशिश की ? पिछले सेशन में वजीर साहब ने यकीन दिलाया था कि स्कूटरों के प्रोडिक्शन के लिए वे प्राइवेट और पब्लिक सेक्टर में बनाने की

पूरी कोशिश करेंगे ताकि स्कूटरों का प्रोडिक्शन ज्यादा हो सके। क्या बजट साहब यह बतलायेंगे कि इस समय सरकारी अफसरों और पब्लिक को स्कूटर न मिलने को बजट से जो तकलीफ हो रहा है उसको देखते हुए या वे प्राइवेट और पब्लिक सेक्टर में स्कूटर बनाने के लिए लाइसेंस देंगे ताकि इनका प्रोडिक्शन ज्यादा हो सके और लोगों को भी आराम के साथ यह चीज मिल सके ?

**श्री फखरुद्दीन अली अहमद :** जहाँ तक पहले सवाल का ताल्लुक है मेरे इल्म में ऐसी कोई शिकायत नहीं है जहाँ पर स्कूटर और कार दोनों किसी अफसर को दिया गया हो। जिन अफसरों को कार मिलती है उन्हें स्कूटर नहीं दिया जाता है। हमने इस बारे में प्रायरिटी लिस्ट बना रखी है और उसी बेसिस पर जो दरखास्तें आती हैं उसी के हिसाब से हम देते हैं। मेरे पास किसी ने यह शिकायत नहीं की है कि किसी को आउट आफ टर्न स्कूटर दिया गया है। जहाँ तक प्रोडिक्शन का ताल्लुक है मैंने इसके और कार के मुतालिक यह कहा है कि यह मामला हमारे जेरे गौर है और जितनी जल्दी हो सकेगा इस पर हम काम करेंगे।

**श्री विमलकुमार मन्नालाल जी चौरडिया :** श्रीमान्, यह बतलायेंगे कि हमारे यहाँ स्कूटरों की कमी है, कारों की कमी है। इस संबंध में जिन लोगों को लाइसेंस दिये गये हैं उनमें से कुछ लाइसेंस ऐसे हैं जिन्होंने अभी तक उसका उपयोग नहीं किया है और स्कूटरों का निर्माण नहीं कर पाये हैं। इस तरह के के लाइसेंस एक महीने पूर्व रद्द नहीं किये गये थे। तो ऐसी स्थिति में सरकार कोई ऐसी नीति निर्धारित करेगी कि जो स्कूटरों का निर्माण करना चाहते हैं, जो कम से कम फारेन कम्पानेंट और फारेन एक्सचेंज लगा कर निर्माण करना चाहते हैं अगर वे एक निश्चित अवधि के अन्दर अन्दर नहीं बना सकते हैं तो क्या ऐसे लाइसेंसों को रद्द समझा जायेगा और दूसरों को दे दिया जायेगा ?

क्या आप यह भी कल्पना करते हैं कि स्कूटरों का निर्माण इतना हो जायेगा कि उसको हासिल करने में किसी को तकलीफ नहीं होतो तो मैं यह जानना चाहता हूँ कि ऐसा दिन कब तक आ सकता है ?

**श्री फखरुद्दीन अली अहमद :** पहले सवाल का जवाब यह है कि हमें उन पालिसी को चलाने में कोई दिक्कत भालूम नहीं होती है और हम कोशिश कर रहे हैं कि जिनको लाइसेंस दिया जाता है अगर वे उन पर अमल नहीं कर सकते हैं तो उसको कैन्सिल कर दिया जाय।

जहाँ तक दूसरे सवाल का ताल्लुक है, यह रिसोर्सों के ऊपर डिपेन्ड करत है। हमारी यही कोशिश है कि जो लोग इन चीजों को बना रहे हैं वे हमारी मांग को पूरा कर सकें।

**SHRI N. SRI RAMA REDDY:** The Minister was pleased to say that the scooter allotment is made on the basis of the salary people draw. This is coming in the way of our establishing socialism very soon. Therefore will the Minister think of allotting scooters for the lowest basis so that socialism might come about very soon and easily?

**SHRI FAKHRUDDIN ALI AHMED:** I have nothing to add to the policy we have been pursuing. The only thing I can point out is that so far as the lower categories are concerned, we are allotting them much more number of scooters than to the upper categories.

**SHRI NIREN GHOSH:** In order to remove the shortage of scooters, is it a fact that a proposal was mooted to build a scooter manufacturing factory at Haldia and the requirement of foreign exchange component for that was very much less? Is it not a fact that after its reaching an advanced stage, due to some consideration;

or other the whole thing has been scuttled and in this way the shortage of scooters is being accentuated? May I know whether that proposal has been abandoned or it is going to materialise in practice?

SHRI FAKHRUDDIN ALI AHMED: The question of increasing production is under consideration and all such proposals as are with us will be given due consideration.

SHRI ARJUN ARORA: May I know if the Government is aware of the fact that it is Government's own licensing policy again which is responsible for the scarcity of scooters? The Government has given licences to some people who have not set up any plants. Their names find a place in unstarred question No. 706 of to-day. Others are not given licences. More than two years back the Government invited applications for scooter manufacture and its intention was to license more capacity but more than two years have elapsed and the Government has not taken any decision on new applications for licence to manufacture scooters. Some of them were in collaboration with rupee payment areas but the Government has done nothing and thus, it is the failure of the Government to decide one way or the other, on the applications for licence invited in 1965 that is responsible for holding up the production of scooters.

SHRI FAKHRUDDIN ALI AHMED: It is no use flogging a dead horse. I have repeatedly said that the whole matter of the policy is under --onside-ration.

SHRI A. C. GILBERT: Sir, it has come to my notice that some officials drawing salaries of Rs. 1,000 and even Rs. 2,000 are allotted scooters on a high priority basis and they actually pass on the vehicles to their relations and others. These high-salaried officers should go in for motor cars and not for scooters. They should *Ho* in for cars and spare these scooters for the lower-salaried officials for whom

these vehicles are really meant. If this is a fact, may I ask whether the Government will consider fixing a maximum monthly salary of Rs. 1,000 and a minimum of Rs. 400 per month in order to entitle that official for the allotment of a scooter on a priority basis?

SHRI FAKHRUDDIN ALI AHMED: Sir, I have already said that we have fixed that officers drawing more than Rs. 900 per month should be given a certain number of things. If the hon. Member can pass on to me the names of officers who after purchasing the scooters have passed them on to their relations and so on, I shall certainly take action.

SHRI KRISHAN KANT: Instead of allotting the scooters on a salary basis, will the Government consider allotment of scooters on the basis of the distance that the Government servant has to travel from his place of work or according to his duty hours or touring or travelling duties?

(No reply)

#### REPRESENTATION AGAINST RETRENCHMENT POLICY

\*383. SHRI KRISHAN KANT: SHRI M. P. BHARGAVA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received any representations from Assistants and Class IV officers against the policy of retrenchment on the Indian Railways; and

(b) if so, what action Government are taking in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI PARIMAL GHOSH): (a) and (b)

†The question was actually asked on the floor of the House by Shri Krishan Kant.